CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 581/AT/2026

Subject	:	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1000 MW of Firm and Dispatchable Renewable Energy Round-the-Clock (FDRE-RTC) Power from ISTS- connected Renewable Energy Power Projects (SECI-FDRE RTC-V) and selected through competitive bidding process as per the guidelines dated 9.6.2023 issued by the Ministry of Power, Government of India.
Petitioner	:	Solar Energy Corporation of India Limited (SECI)
Respondents	:	Hero Solar Energy Private Limited & Ors.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Aakanksha Bhola, Advocate, SECI

Record of Proceedings

At the outset, the Petitioner's counsel submitted that this Petition is filed under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1000 MW of Firm and Dispatchable Renewable Energy Round-the-Clock (FDRE-RTC) Power from ISTS-connected Renewable Energy Power Projects (SECI-FDRE RTC-V) and selected through a competitive bidding process as per the guidelines dated 9.6.2023 issued by the Ministry of Power, Government of India.

2. Considering the submissions made by learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

(c) The Petitioner to file the following information on an affidavit within a week:

(i) Status of the execution of Power Sale Agreements (PSAs) with the Buying Entities and Power Purchase Agreements (PPAs) with the successful bidders, as it was stated that the PPAs were yet to be executed at the time of filing the Petition.

(ii) The details of the identified Buying Entities and the allocation of the 1000 MW capacity, whether tied up or proposed to be tied up.

(iii) An affidavit substantiating the competitiveness and reasonableness of the discovered tariff (Rs.5.25/kWh to Rs.5.26/kWh) in light of prevailing market conditions and comparable FDRE-RTC tenders.

3. The Petition will be listed for hearing on 15.12.2026.

By order of the Commission

sd/-
(Vipan Sharma)
Deputy Chief (Law)